

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-109**

IB-657/ND/2021  
New IA/5884/2025

**IN THE MATTER OF:**

Manish Aneja & Ors.

**.....Applicant**

**Vs.**

Revital Reality Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 02.12.2025**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**MS. ANU JAGMOHAN SINGH,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Prakhar Mittal, Mr. Arjun Katyal, Adv. in New  
IA/5884/2025

For the Respondent :

For the RP : Mr. Rishabh Jain, Adv.

**ORDER**

**New IA/5884/2025:-**

This is application filed under Section 60(5) of the IBC, 2016, seeking setting aside of the exclusion of the Applicant consortium from the list of PRAs by the Resolution Professional. Heard the submissions made by the Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Respondent (Resolution Professional) is present on the basis of advance service and accepts notice for filing their reply. Reply be filed within a period of two weeks. List this application on **23.01.2026**.

**Sd/-**

**(ANU JAGMOHAN SINGH)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**